

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
For hearing. Mr <u>Burch</u> 8/4/05 Copy of order dt. 11.4.05 → issued to the counsel for both side. Mr 13/4/05	98-03-05 Mr. P.K. Nayak, Cg. Counsel for the appellant - is on accommodation. Call on 11.04.2005. <u>Guangdong</u> Judicial Member <u>Wile</u> Chairman order dated 11.04.05 By filing a memo dated 11.04.05, Mr. P.K. Nayak, Cg. Counsel for the appellant - prayed for withdrawal of the case ^{consequently} and upon to some change in the status of the appellant - happened in the mean time with a liberty to file afresh. Prayer is allowed. OA is accordingly disposed of. as withdrawn. no costs. <u>Member G,</u> <u>Wile</u> Chairman